

IN THE INCOME TAX APPELLATE TRIBUNAL

"H" BENCH, MUMBAI

BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER AND

SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

ITA no.4616/Mum./2015

(Assessment Year : 2009-10)

Dy. Commissioner of Income Tax
Circle-2(3)(2), Mumbai

..... Appellant

v/s

ICICI Bank Ltd.
ICICI Bank Towers
Bandra Kurla Complex
Mumbai 400 051, PAN – AAACI1195H

..... Respondent

Assessee by : Ms. Aarti Vissanji a/w
Ms. Shruti Jindal

Revenue by : Shri Himanshu Sharma

Date of Hearing – 07/02/2024

Date of Order – 12/02/2024

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The present appeal has been filed by the Revenue challenging the impugned order dated 21/05/2015, passed under section 250 of the Income Tax Act, 1961 (*"the Act"*) by the learned Commissioner of Income Tax (Appeals)-56, Mumbai, [*"learned CIT(A)"*], for the assessment year 2009-10.

2. During the hearing, at the outset, the learned Departmental Representative placed on record a letter dated 01/01/2024 by the DCIT, Circle-2(3)(1), Mumbai, seeking permission to withdraw the present appeal on the basis that it is a duplicate appeal, which has been inadvertently filed by the

Revenue and another appeal, being ITA No. 1550/Mum./2016, against the same impugned order is pending consideration before the Tribunal.

3. In view of the above, we accept the request of the Revenue to withdraw the present appeal.

4. In the result, the appeal by the Revenue is dismissed as withdrawn.

Order pronounced in the open Court on 12/02/2024

Sd/-
PRASHANT MAHARISHI
ACCOUNTANT MEMBER

Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

MUMBAI, DATED: 12/02/2024

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Mumbai; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai